



\$~7.

* IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 2991/2020 & CM APPL. 11919/2020, CM APPL.
25409/2020, CM APPL. 11281/2021, CM APPL. 16268/2021, CM APPL. 411/2024

SUNIL KUMAR ALEDIA Through: Mr. Avi Singh, Mr. Shikhar Garg, Mr. Ashutosh Jain and Ms. Ananya, Advocates.

Versus

GOVT. OF NCT OF DELHI & ORS Respondent

Through: Mr. Abhay Dixit, Mr. Akhilesh Dixit, Advocates with Mr. Arun Kr. Jha, Secretary, Board.

Ms. Beenashaw Soni, SC, MCD with Ms. Mansi Jain and Ms. Ann Joseph, Advocates.

Mr. Kirtiman Singh, CGSC with Mr. Waize Ali Noor, Mr. Varun Rajawat, Mr. Kartik Baijal, Ms. Shreya V. Mehra, Ms. Vidhi Jain and Mr. Varun Pratap, Advs.

Ms. Shyel Trehan, Mr. Chirayu Jain and Mr. Rohan Poddar, Advs for Intervenor NCC-CL.

CORAM: HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA





<u>ORDER</u> 04.01.2024

CM APPL. 410/2024

%

Issue notice. Mr. Abhay Dixit accepts notice on behalf of the Board.
He prays for and is permitted to file a reply affidavit within two weeks.

W.P.(C) 2991/2020 & CM APPL. 11919/2020, CM APPL. 25409/2020, CM APPL. 11281/2021, CM APPL. 16268/2021, CM APPL. 411/2024

2. In pursuance to the last order, the Member Secretary of the Building and other Construction Workers Welfare Board is personally present.

3. It has been brought to his notice that the total number of 83066 registered construction workers, as on date, is abysmally low keeping in view the volume of construction being undertaken in the State. It is pertinent to mention that though the total number of registered workers under the Act till date stands at 1354029, the membership of 1270963 workers has lapsed.

4. Since the Building and other Construction Workers Welfare Board is a beneficial Statute, the Member Secretary is directed to take proactive steps to ensure that maximum number of construction workers in the State are registered under the said Act. Steps should be taken to ensure that renewal and registration process is made simple and all help is extended to illiterate workman in getting himself / herself registered.

5. The Member Secretary is directed to obtain instructions as to whether the office order dated 25th March, 2015 wherein the registration of construction workers is permissible for a period of three years can be implemented instead of annual renewal – which is being insisted upon as of today.





6. To ensure maximum coverage under the said Act, the Member Secretary as well as learned counsel for the petitioners and Applicant in CM APPL. 410/2024 are directed to file a joint note of suggestions within a week.

7. List on 01^{st} February, 2024 at 02:30 P.M. The Member Secretary is directed to be personally present in Court on the next date of hearing.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

JANUARY 04, 2024 N.Khanna